



IN THE HIGH COURT OF SIKKIM

ORDER SHEET

Writ Petition (C).....No. 3 of 2004

Thukchuk Lachungpa Petitioner / Appellant

Versus
State of Sikkim & Others

..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	4.3.2004	<p>Heard Shri S. S. Hamal, learned Counsel for the petitioner and Shri S. P. Wangdi, learned Advocate General assisted by Shri J. B. Pradhan, learned Government Advocate for the respondent Nos. 1 and 2.</p> <p>is a This/writ petition by way of Public Interest Litigation. The allegation of the petitioner is, till recently, a hotel in the name and style of 'Hotel Mayur' was being run by the Tourism Department of the State Government and it was suddenly closed down on the plea of structural instability of the building. At present, the State Government has engaged M/S Panchwati Hotel Resort Ltd. (Respondent No.3) in the repair and renovation of the said building involving expenditure of huge public money. The petitioner claims that the public has right to know regarding expenditure being incurred for the renovation work. In this connection, Shri Hamal brings to our notice that he sent a notice to the Sikkim Tourism Development Corporation Ltd. requesting necessary information with regard</p>	i



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to the renovation work and the expenditure incurred for it and the Executive Director of the Sikkim Tourism Development Corporation Limited in letter dated 3.1.04 (Annexure P-III) intimated him that necessary information will be furnished within one month. Shri Hamal submits that although the period is already over no communication has been received from the Sikkim Tourism Development Corporation Limited.

Considering the facts and circumstances, we dispose of this writ petition with a direction to the Executive Director, Sikkim Tourism Development Corporation Limited, respondent No.4 to intimate its decision to Shri Hamal, learned Counsel for the petitioner as undertaken by its letter dated 3.1.04 (Annexure P-III) within a fortnight hence.

Writ petition disposed of with the above direction.

(N. S. Singh)
Judge

(R. K. Patra)
Chief Justice

it/